

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No. 1418/2025

[Arising out of impugned final judgment and order dated 25-05-2015 in CRLA No. 709/1983 27-05-2015 in CRLA No. 709/1983 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

OMPRAKASH SINGH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 202284/2025 - CONDONATION OF DELAY IN FILING and IA No. 202273/2025 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS and IA No. 202282/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 202279/2025 - EXEMPTION FROM FILING O.T. and IA No. 202276/2025 - SUSPENSION OF SENTENCE)

Date : 29-08-2025 This matter was called on for hearing today.

**CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE VIJAY BISHNOI**

**For Petitioner(s) : Mr. Anuj Saxena, Adv.
Mr. Anuj Ruhela, Adv.
Mr. Shubham Sagar, Adv.
Mr. Manan Malik, Adv.
Mr. Harsh Saxena, Adv.
Mr. Prakash Sharma, Adv.
Mr. Mohammed Shahid Hussain, Adv.
Mr. Durgesh Ramchandra Gupta, AOR**

For Respondent(s) :

**UPON hearing the counsel the Court made the following
O R D E R**

- 1) Applications for exemption from filing certified copy of the impugned judgment and for exemption from filing official translation are allowed.
- 2) Delay condoned.
- 3) Issue notice.
- 4) Tag the matter along with Criminal Appeal No. 2770-2771 of 2025.

**(NIDHI AHUJA)
AR-cum-PS**

**(NAND KISHOR)
ASSISTANT REGISTRAR**